

(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD

This the 25TH day of **AUGUST, 2020**.

ORIGINAL APPLICATION NO. 379 OF 2020

HON'BLE MRS. JUSTICE VIJAY LAKSHMI, MEMBER (J)

Kapil Mishra, son of Late R.R. Mishra age about 55 years, Loco Pilot Mail under Senior Divisional Electrical Engineer (op), N.C. Railway Jhansi, R/o 1/1B, Vadhan Vihar, Awas Vikas Tiraha, Jhansi-UP.

.....Applicant.

VERSUS

1. Union of India through General Manager, North Central Railway, Headquarters Office, Subedarganj, Allahabad.
2. Divisional Railway Manager, North Central Railway, Jhansi Division, Jhansi.
3. Divisional Railway Manager (P), North Central Railway Jhansi Division, Jhansi.
4. Shri Devendra Kumar Vidyarthi, Chief Loco Inspector working under Respondent No. 2.

.....Respondents

Advocate for the Applicant : Shri P K Mishra
Shri Rajesh Kumar

Advocate for the Respondents : Shri Shesh Mani Mishra

ORDER

This O.A. has been filed before this Bench during period of Unlock-3.

2. I have joined this Bench on line through Virtual Conferencing facility.

3. Shri Rajesh Kumar, learned counsel for the applicant and Shri S.M. Mishra, Advocate for the respondents, who has appeared on advance notice, are present in Court.

4. Heard learned counsel for the parties and perused the record available with me in pdf. form.

5. The dispute involved in this O.A. is related to the seniority. At the very outset, learned counsel for the applicant submitted that the applicant has already filed a representation on 29.1.2020 before the respondent authority and the applicant will be satisfied if a direction is issued to the respondent concerned to decide his representation in a time bound manner by a reasoned and speaking order.

6. Learned counsel for the respondents has no objection to this limited prayer made by the learned counsel for the applicant.

7. In view of the above, no fruitful purpose will be served by keeping this OA pending and it is finally disposed of at the admission stage with the direction to the respondent concerned to decide the representation dated 29.1.2020 with a reasoned and speaking order in accordance with law, within a period of six weeks from the date of receipt of certified copy of this order.

8. It is made clear that this Tribunal has not expressed any opinion on the merits of the case.

9. No order as to cost.

(JUSTICE VIJAY LAKSHMI)
MEMBER-J